

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/TT/2012

Coram:

Shri P. K. Pujari, Chairperson

Dr. M. K. Iyer, Member

Date of Order: 27th of December, 2018

IN THE MATTER OF

Determination of transmission tariff for (a) Kalpakkam PFBR-Sirucher, D/C 230 kV line (b) Kalpakkam PFBR-Arani, D/C 230 kV line(c) Kalpakkam PFBR-Kanchipuram 230 kV D/C Lines under transmission system associated with Kalpakkam PFBR (500 MW) in Southern Region.

AND IN THE MATTER OF

Power Grid Corporation of India Ltd
Saudamini, Plot No. 2
Sector 29, Gurgaon -122001
Haryana

....Petitioner

Vs

- 1) Karnataka Power Transmission Corporation Ltd.
(KPTCL), Kaveri Bhavan,
Bangalore-560 009
- 2) Transmission Corporation of Andhra Pradesh Ltd
(APTRANSCO), Vidyut Soudha
Hyderabad -500 082
- 3) Kerala State Electricity Board (KSEB)
Vaidyuthi Bhavanam, Pattom
Thiruvananthapuram 695 004
- 4) Tamil Nadu Generation and Distribution Corporation Ltd
(Formerly Tamilnadu Electricity Board – TNEB)
NPKRR Maaligai 800
Anna Salai
Chennai

- 5) Electricity Department
Government of Goa
Vidyuti Bhawan, Panaji
Goa – 403001
- 6) Electricity Department
Govt of Pondicherry
Pondicherry 605001
- 7) Eastern Power Distribution Company of Andhra Pradesh Limited
(APEPDCL), P&T Colony
Seethmmadhara, Vishakhapatnam
Andhra Pradesh
- 8) Southern Power Distribution Company of Andhra Pradesh Limited
(APCPDCL)
Srinivasasa Kalyana Mandapam Backside
Tiruchanoor Road, Kesavayana Gunta
Tirupati – 517 501
Chittoor District
Andhra Pradesh
- 9) Central Power Distribution Company of Andhra Pradesh Limited
Corporate office – Mint Compound,
Hyderabad – 500 063
Andhra Pradesh
- 10) Northern Power Distribution Company of Andhra Pradesh Limited (APNPDCL)
Opp. NIT Petrol Pump
Chaitanyapuri, Kazipet,
WARANGAL – 506 004
Andhra Pradesh
- 11) Bangalore Electricity Supply Company Ltd. (BESCOM)
Corporate Office, K.R. Circle
BANGALORE – 560 001
Karnataka
- 12) Gulbarga Electricity Supply Company Ltd. (GESCOM)
Station Main Road, GULBURGA
Karnataka
- 13) Hubli Electricity Supply Company Ltd. (HESCOM)
Navanagar, PB Road, HUBLI
Karnataka



14)MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle
MANGALORE – 575 001
Karnataka

15)Chamundeswari Electricity Supply Corporation Ltd.,
(CESC)
#927, L.J. Avenue
Ground Floor, New Kantharaj Urs Road
Saraswatipuram MYSORE – 570 009
KARNATAKA

16)Bharatiya Nabhikiya Vidyut Nigam Limited
(BHAVINI)
Kalpakkam – 603 102

...Respondents

Parties Present:

For Petitioner : Shri. M.G. Ramachandran, Advocate, PGCIL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL
Shri V.P. Rastogi, PGCIL

For Respondents : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S. Amali, Advocate, TANGEDCO

ORDER

The Commission vide its order dated 29.4.2015 in Petition No. 105/TT/2012 had not approved the declaration of the commercial operation of Kalpakkam PFBR-Kanchipuram 230 kV D/C line. The said order was challenged before the Appellate Tribunal for Electricity in Appeal No. 168/2015. The Appellate Tribunal for Electricity vides its judgment dated 20.9.2018 has directed as under:

“Having regard to the facts and circumstances of the case as stated supra, we are of the considered view that the issues raised in the present appeal being Appeal No. 168 of 2015 have merit. Hence, the Appeal is partly allowed to the extent of granting liberty to the Appellant to approach the Central Electricity Regulatory Commission for seeking grant of approval in term of the Tariff Regulations, 2014. The impugned order dated

29.4.2015 passed by Central Electricity Regulatory Commission in Petition No. 105/TT/2012 is hereby upheld excepting the above directions.

The matter stands remitted back to the Central Commission with the direction to consider the matter afresh in accordance with law and dispose of the same after affording reasonable opportunity of hearing as expeditiously as possible. The appellant and respondents are directed to appear either personally or through their counsel without further notice on 29.10.2018.”

2. Pursuant to the remand, the matter was listed for hearing on 20.12.2018.

Learned Counsel for PGCIL submitted that in terms of the liberty granted by the Appellate Tribunal of Electricity, the Petitioner intends to file a separate petition seeking approval of the date of commercial operation of Kalpakkam PFBR Kanchipuram 230 kV D/C line in terms of the Regulations 4(3)(ii) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

3. Considering the submission of the learned counsel for the Petition, we grant liberty to the Petitioner to file a fresh petition within one month from the date of issue of this order. Consequently, the present petition has become infructuous in so far as the determination of tariff of Kalpakkam PFBR-230 kV DC line is concerned. Accordingly, the Petition No. 105/TT/2012 stands disposed of.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson